

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (SOUTH-WEST)  
DWARKA COURTS, NEW DELHI**

**ROSTER FOR PHYSICAL HEARING**

In compliance of directions of Hon'ble High Court of Delhi, received vide letter No.417/RG/DHC/2020 dated 27.08.2020 and E-mail dated 20.09.2020, the Duty Roster for physical hearing of South West District, Dwarka Courts, New Delhi from **17.01.2021 to 31.01.2021** is as under:-

<b>ROSTER W.E.F 17.01.2021 to 31.01.2021</b>				
<b>S.No</b>	<b>Column 'A'</b>	<b>Column 'B'</b>	<b>Column 'C'</b>	<b>Column 'D'</b>
	<b>18.01.2021, 23.01.2021, &amp; 29.01.2021</b>	<b>19.01.2021, 25.01.2021 &amp; 30.01.2021</b>	<b>21.01.2021 &amp; 27.01.2021</b>	<b>22.01.2021 &amp; 28.01.2021</b>
<b>1.</b>	Sh. Narottam Kaushal P D & S J (S-W) <b>Room No. 611</b>	Dr. Vijay Kumar Dahiya ADJ-01 <b>Room No. 608</b>	Sh. Harish Dudani District Judge (Comm. Court) <b>Room No.603</b>	Dr. Sumedh Kumar Sethi P.O. (MACT) <b>Room No. 614</b>
<b>2.</b>	Sh. H. S. Jaggi ADJ-02 <b>Room No. 605</b>	Sh. Vishal Gogne ADJ-05 <b>Room No. 604</b>	Sh. Ajay Goel ADJ-04 <b>Room No. 606</b>	Sh. Tarun Yogesh ADJ-03 <b>Room No. 602</b>
<b>3.</b>	Sh. Mohinder Virat, ASJ-03 <b>Room No. 609</b>	Sh. Sonu Agnihotri ASJ-02 <b>Room No. 615</b>	Sh. Deepak Wason ASJ (Spl. Judge) NDPS <b>Room No. 610</b>	<b>Vacant Court of</b> Ms. Geetanjali Goel ASJ (SFTC) <b>Room No. 607</b>
<b>4.</b>	Sh. Mukesh Kumar ASJ (Elect.) <b>Room No. 616</b>	Ms. Purva Sareen ASJ-01 <b>Room No. 02</b>	Ms. Gomati Manocha ASJ-05 (POCSO) <b>Room No. 04</b>	Sh. Pritam Singh ASJ-04 (POCSO) <b>Room No. 03</b>
<b>5.</b>	Sh. Ashish Kumar Meena, MM-02 <b>Room No. 10</b>	Sh. Vinod Kumar Meena, CMM <b>Room No. 08</b>	Sh. Vikram ACMM <b>Room No. 210</b>	Mr. Kamran Khan MM-01 <b>Room No. 13</b>
<b>6.</b>	Ms. Sadhika Jalan MM (Mahila Court)-04 <b>Room No. 311</b>	Ms. Shivani Chauhan MM (Mahila Court)-01 <b>Room No. 313</b>	Ms. Richa Manchanda MM (Mahila Court)-03 <b>Room No. 312</b>	Ms. Charu Dhankar MM (Mahila Court)-02 <b>Room No. 315</b>
<b>7.</b>	Sh. Anuj Bahal MM-04 <b>Room No. 12</b>	Sh. Pranat Kumar Joshi MM-06 <b>Room No. 14</b>	Sh. Deepak Vats MM-05 <b>Room No. 09</b>	Ms. Alka Singh MM-08 <b>Room No. 309</b>
<b>8.</b>	Sh. Divyam Lila Civil Judge-01 <b>Room No. 208</b>	Sh. Siddhartha Malik ACJ-CCJ-ARC <b>Room No. 201</b>	Ms. Richa Gusain Solanki JSCC-ASCJ-GJ <b>Room No. 209</b>	Sh. Harvinder Singh SCJ-cum-RC <b>Room No. 207</b>
<b>9.</b>	Ms. Neetika Kapur MM-11 <b>Room No. 05</b>	Ms. Paridhi Gupta MM-03 <b>Room No. 11</b>	Sh. Mridul Gupta MM (MCD) <b>Room No. 202</b>	Sh. Dev Chaudhary MM-07 <b>Room No. 06</b>
<b>10.</b>	Ms. Divya Arora MM (NI Act)-01 <b>Room No. 203</b>	Ms. Deeksha Sethi MM (NI Act)-06 <b>Room No. 216</b>	Sh. Vinik Jain MM (NI Act)-03 <b>Room No. 206</b>	Ms. Anuradha Sonkar MM (NI Act)-08 <b>Room No. 215</b>
<b>11.</b>	Sh. Abhinav Ahlawat MM (NI Act)-02 <b>Room No. 212</b>	Sh. Rahul Jain MM (NI Act)-04 <b>Room No. 211</b>	Sh. Harshal Negi MM (NI Act)-05 <b>Room No. 213</b>	Sh. Kapil Gupta MM (NI Act)-07 <b>Room No.214</b>
<b>12.</b>	Ms. Jyoti Nain MM (NI Act)-10 <b>Room No. 301</b>	Ms. Swayam Siddha Tripathi MM (Mahila Court)-05 <b>Room No. 310</b>	Ms. Bharti Garg MM-09 <b>Room No. 314</b>	Ms. Vaishali Singh Civil Judge-03 <b>Room No. 204</b>
<b>13.</b>	Ms. Bharti Beniwal Civil Judge-02 <b>Room No. 205</b>	Ms. Apoorva Rana MM-10 <b>Room No. 316</b>	Ms. Surbhi MM-12 <b>Room No. 07</b>	Ms. Shikha Chahal MM (NI Act)-09 <b>Room No. 302</b>
<b>14.</b>	Ms. Divya Yadav MM (Reliever)	Sh. Subham Devadiya MM (Reliever)	Sh. Sankalp Kapoor MM(Reliever)	Sh. Karan Chaudhary MM (Reliever)

1. The Judicial Officers whose name are mentioned in Column A, B, C, and D above shall hold the Courts physically on day 'one' to day 'four' of the working days between 17.01.2021 to 31.01.2021. On the days when Judicial Officers are not rostered for physical hearing, they shall hold Courts virtually.
2. The duties to Metropolitan Magistrate (Reliever) shall be assigned by the CMM (S-W), Dwarka Courts.
3. The timing of physical hearing shall be from 10:30 AM to 3:30 PM (First Session from 10.30 AM to 12.30 PM and Second Session from 2.00 PM to 3.30 PM). During the lunch time i.e.12.30 PM to 2.00 PM there shall be deep cleaning of all the Court Rooms and the common areas.
4. The remand work pertaining to Special Courts viz. POCSO, NDPS, SC/ST, N.I.A Act, MCOCA pending investigation or undertrials, lodged in prison shall be dealt by the ASJs holding court physically, whose names are mentioned at serial No. 3. In case the ASJ at serial No. 3 is not available for any reason, then ASJ whose name is mentioned at serial No.4 on any particular day, shall deal with the entire remand work.
5. The cause list for the courts conducting proceedings through physical mode shall not ordinarily exceed 25 cases. In case, the number of matters exceeds, the preference shall be given to urgent cases and the remaining matters shall be adjourned as per the directions of the court.
6. It shall be the sole discretion of the Judge concerned to decide as to whether a matter shall be taken up through video conferencing or through physical hearing or to be adjourned depending upon the facts and circumstances of each case and the number of cases fixed for physical hearing on a given day.
7. The criminal matters which are at the stage of Arguments on Charge; Arguments on Misc. applications like Bail, superdari, Exemption from personal appearance, Recall of witnesses etc; Final Arguments cases and Criminal Revisions shall be taken up through Video Conferencing. The criminal cases fixed for Signing of the plea of charge, Statement of the Accused, who is on bail, Defence Evidence and Hearing of Criminal Appeals shall be taken up for Physical Hearing. The matters wherein special orders are passed by the Higher Courts for recording of evidence shall be taken-up for the said purpose.
8. The hearing in civil cases at the stage of Preliminary Examination of Plaint/Petition/Appeal. Interlocutory Applications etc., issuance of summons/notice, completion of pleadings, admission/denial of documents on Affidavit, framing of issues, filing of evidence through affidavits, arguments on interlocutory applications and evidence in ex-parte or uncontested matters like Guardianship cases, adoption cases, mutual consent decree cases etc. shall be done through Video Conferencing. The Civil matters in the category of Civil Appeals, Rent Appeals and other Appeals under the special Acts like MCD Act, Public Premises Act etc. shall be taken up through Physical Hearing.

9. In order to avoid over crowding, the Under Trial Prisoners shall continue to be produced through video conferencing only.

10. In the absence of undersigned, Sh. Harish Dudani, District Judge (Commercial Court) and in his absence Dr. Vijay Kumar Dahiya, Additional District Judge-01, Dwarka Courts shall be the Officiating Principal District & Sessions Judge.

**(NAROTTAM KAUSHAL)**  
Principal District & Sessions Judge (S-W)  
Dwarka Courts, New Delhi.

**No.28-142/PDJ/NK/DWK/Roster/2021**

**Dated: 05.01.2021**

**Copy forwarded for information and necessary compliance to:**

1. The Registrar General, High Court of Delhi, New Delhi.
2. All the Judicial Officers posted at District Courts Dwarka, New Delhi.
3. The Judge In-charge, Mediation Centre, Dwarka Courts, New Delhi.
4. Office of CMM(S-W), District Courts Dwarka, New Delhi.
5. The Sr. A.O.(Judl.), Dwarka Courts, New Delhi.
6. The President/Hony. Secretary, DCBA, New Delhi.
7. The Chief Prosecutor, Prosecution Branch, Dwarka Courts, New Delhi.
8. The Commissioner of Police, PHQ, New Delhi.
9. The Concerned DCPs.
10. Reader to the Court of undersigned.
11. All the Branch In-charge(s), Dwarka Courts, New Delhi.
12. The Dealing Official, Comp. Branch, Dwarka Court to upload this order on the Website of District Court Dwarka.
13. The Dealing Official, Layers to upload this circular on the website.
14. The Insp. Gen., Prison, Tihar Jail, New Delhi.
15. The In-charge, Lock-up, Dwarka Courts, New Delhi.
16. The Caretaker, Dwarka Courts, New Delhi.

**(NAROTTAM KAUSHAL)**  
Principal District & Sessions Judge (S-W)  
Dwarka Courts, New Delhi.